

the Courts under the administrative control of the Judicial Commissioner to determine ways for early disposal of old cases. The District and Sessions Judge has been directed to submit a monthly statement in respect of each Sessions case and time taken in its investigation, committal proceeding and trial. Such statements are personally examined by the Judicial Commissioner and if any officer is found to have committed laxity, report is called for from the Presiding Officer and where necessary, suggestions are made for guidance in future. In FIR cases, the Inspector General of Police has been advised to instruct the investigation officers to submit the charge sheets within a reasonable time from the registration of the case. The Judicial Commissioner personally inspected all the Courts under his administrative control and issued necessary instructions on the basis of the lacuna found during inspections as to how to avoid adjournments and expedite disposal of the cases. As a result of steps taken by the Judicial Commissioner, the figures of old pending cases have considerably come down. Pending cases in the Court of Judicial Commissioner have come down from 397 on 30-4-1969 to 214 on 30-4-1971. Similarly, during the above period pending cases in the Court of District and Sessions Judge have come down from 180 to 141, in the Court of Additional District & Sessions Judge from 166 to 94, in the Court of Sub-Judge from 395 to 186 and in the Court of the five Munsiff Magistrates from 1140 to 633.

Setting up of Industries based on Forest products in Manipur

2141. SHRI N. TOMBI SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state whether Government have taken up any measures to establish suitable industries from forest products of Manipur ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : In the Annual Plan for 1971-72,

a scheme for setting up of a paper mill based on pine and bamboo resources in the Union Territory of Manipur was suggested by the Manipur Administration. This was considered by the Working Group for Large and Medium Industries in the Planning Commission which recommended that a forest survey was necessary to fully prove the availability of forest resources for the project. A token provision for the scheme has been made for preparing a feasibility report after completion of the forest survey.

Extension of Railway lines upto Jiribam Sub-Division of Manipur

2142. SHRI N. TOMBI SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are considering a proposal to extend Railway lines from a convenient station in Cachar upto Jiribam Sub-division of Manipur; and

(b) if so, when a decision is likely to be taken in the matter ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No.

(b) Does not arise.

Applications for Licence for manufacture of Auto-cycles

2143. SHRI S. N. MISHRA : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the particulars of applications for licence for manufacture of auto-cycles received in his Ministry during the last three years;

(b) whether any licence for manufacture of auto-cycles has been granted to any firm; and